

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 239 of 2014

Dated: 18th May, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Gangdari Hydro Power Pvt. Ltd. & Anr. ...Appellant(s)
Versus
Himachal Pradesh Electricity Regulatory Commission & Anr.
...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mrs. Swapna Seshadri for R-2
Ms. Meghana Aggarwal
Ms. Tabrez Malawat for R-1

ORDER

Learned counsel for the Appellant states that the Appellant has instructed him to withdraw the Appeal. Affidavit filed by the Representative of both the Appellants to that effect is taken on record.

In the circumstances, the Appeal is permitted to be withdrawn and the Appeal is disposed of as such.

**(T. Munikrishnaiah)
Technical Member
Ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**